

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 317/252(3)/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.08.2018**

Name of the Company: Harsh Vardhan Potodar
(Gyandeeep Progressive Education Pvt Ltd)
V/s.
Registrar of Companies, MP.

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
--------------	-------------------------------	--------------------	-----------------------	------------------

1.	JAY SURTI	PCS	APPELLANTS	Jay Surti
----	-----------	-----	------------	-----------

2.				
----	--	--	--	--

ORDER

PCS Mr. Jay Surti is present for the Appellant.

~~The~~ Representation^{is} received from the ROC.

No representation is received from the Income Tax Department even after the issuance of notice.

The order is reserved.

Manor
**MANORAMA KUMARI
MEMBER JUDICIAL**


**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**

Dated this the 27th day of August, 2018